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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1132
T.A. No.

1987.

DATE OF DECISION September 14, 1987.

Shri Amar Singh Petitioner

Shri S.K. Sinha, Advocate for the Petitioner(s)

Versus

National Seeds Corporation Ltd. Respondent

None. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to other Benches ? *Yes*

K. Kumar
(Kaushal Kumar)
Member
14.9.1987.

K. Madhava Reddy
(K. Madhava Reddy)
Chairman
14.9.1987.

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. CA 1132/87.

September 14, 1987.

Shri Amar Singh Applicant.

Vs.

National Seeds Corporation Ltd. .. Respondent.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant Shri S.K. Sinha, counsel.

For the respondent None.

(Judgment of the Bench delivered by
Hon'ble Mr. Justice K. Madhava Reddy,
Chairman).

The National Seeds Corporation Ltd. is a Government of India Undertaking and not ~~the~~ a Department of the Government as such. It has an ~~independent legal entity which~~ ^{of its own. It} can sue and be sued in its own name. This Tribunal has no jurisdiction to entertain the grievance of an employee of the National Seeds Corporation Ltd, unless it is notified under Section 14(2) of the Administrative Tribunals Act, 1985. When this fact is brought to the notice of the applicant's counsel, he seeks permission to withdraw this application. Papers are accordingly returned to the applicant. Fee of Rs.50/- to be refunded to the applicant.



(Kaushal Kumar)
Member.
14.9.1987.



(K. Madhava Reddy)
Chairman.
14.9.1987.